

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

(46) C.P.(IB)-3985(MB)/2019

CORAM: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI CHANDRA BHAN SINGH  
Member (Technical)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 18.11.2019

NAME OF THE PARTIES: JCC India Pvt Ltd  
V/s  
Tiger Steel Engineering India Pvt Ltd

SECTION: 8 & 9 OF THE INSOLVENCY AND BANKRUPTCY CODE.

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**ORDER**

1. The Learned Representative for the Petitioner is present.
2. The Petitioner is to place on record the following information on the next date of hearing:
  - (a) Consent of IRP.
  - (b) Evidence of Sec. 8 Notice and Proof of Service.
  - (c) Any reply from the Debtor company on receipt of Sec. 8 Notice.
  - (d) Any reply by the Debtor company on receipt of main Company Petition.
  - (e) Copy of Ledger A/c. of the Debtor company in the books of the Petitioner/ Creditor.
  - (f) Affidavit of service of notice intimating the next date of hearing to the Corporate Debtor with tracking reports.
3. Matter is now adjourned to **23.01.2020**.

Sd/-  
CHANDRA BHAN SINGH  
Member (Technical)

Sd/-  
M.K. SHRAWAT  
Member (Judicial)

18.11.2019  
Jd